

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No. 4536/2018
MA No. 147/2019**

New Delhi this the 3rd May, 2019

Hon'ble Sh. Ashish Kalia, Member (J)

Nagini
W/o Late Shri Bhushan Lal
Aged about 50 years
Department: Post Office
Nature of Grievance: Application for compassionate
appointment to be considered
Village-Salimpur, Bhukhri
P.O. Kotwali Dehat
District-Saharanpur

... Applicant

(By Advocate: Ms. Rani Chhabra)

VERSUS

1. Chief Post Master General
Department of Posts
U.P. Circle, Lucknow
2. Postmaster General
Bareilly Region
Bareilly
3. Senior Superintendent of Post Offices
Saharanpur

... Respondents

(By Advocate: Sh. Manish Kumar)

ORDER (ORAL)**Hon'ble Sh. Ashish Kalia, Member (J):****MA No. 147/2019**

This MA has been filed for seeking condonation of delay for the period of 155 days on the sole ground given by the applicant waiting for the decision of the Authorities which has not been taken, hence, approached this Tribunal. There is a 155 days delay in approaching this Tribunal. After considering the application, this Tribunal's interest of justice will prevail over the technicalities of this application for condonation of delays stands allowed.

OA No. 4536/2018

The applicant has filed this Original Application seeking following reliefs:-

“a) direct the Respondents to consider the application of the Applicant dated 20.4.2015 as well as dated 10.11.2015 pending before the Respondents for consideration of compassionate appointment of the Applicant's son Sonu; and

b) pass such other or further order/s as Your Lordships may deem fit and proper.”

2. The brief facts of the case are:

(i) The applicant's husband Late Sh. Bhushan Dass has been working in the office of Respondent No. 3 as Senior Superintendent of Post Offices, Saharanpur Division, Saharanpur.

(ii) Last 3 years, the applicant's husband was working as MTS vide memo No. B2/MTSDPC2011-2012 dated 13.11.2012.

(iii) The applicant's husband died in harness on 31.12.2014.

(iv) The applicant's son has applied for compassionate appointment with Respondent no. 3, which has not decided till date.

3. Feeling aggrieved, she approached the Tribunal seeking compassionate appointment.

4. This Tribunal is of the view that this matter can be decided at the admission stage with the direction to the respondents, who may decide this application vide the applicant's representation dated 20.04.2015 addressing the Respondent No. 3, within a period of 60 days.

5. Hence, OA stands disposed of. No order as to costs.

(Ashish Kalia)
Member (J)

/akshaya/